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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.13(RE-2003)/2002-2007

NEW DELHI: 20th June, 2003.

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Export and Import Policy, 2002-2007(RE 2003), the Central Government hereby makes the following amendments in the ITC (HS) Classifications of Export and Import Items, 2002-2007 published on 31st March, 2002 as amended from time to time, namely:-

The following note shall be added at the end of Appendix III to Schedule 1 (IMPORTS) of ITC(HS) Classifications of Export and Import Items:

Note: Consequent upon rescission of the DIPP order(s) dated 24.04.89 and 24.02.93 issued under the Provisions of the Essential Commodities Act, 1995, the items listed at sl.no. 69 –76 above in the appendix shall stand deleted.

This issues in Public Interest.

(L. MANSINGH)
Director General of Foreign Trade
and ex-officio Addl. Secretary to the Govt. of India

Copy to all concerned.